

IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.55654 of 2023

Arising Out of PS. Case No.-98 Year-2021 Thana- BRAHMPURA District- Muzaffarpur

SHAKIB NEYAZ @ SHAQUIB NEYAZ S/O SHAKIL AHMAD R/O
VILLAGE- BRAHAMPURA, MEHDI HASAN CHOWK, P.S-
BRAHAMPURA, DISTT.- MUZAFFARPUR.

... .. Petitioner/s

Versus

1. The State of Bihar
2. MD. ANJAAR S/O LATE RAHEMTULLA R/O VILLAGE-
DAMODARPUR, P.S- KANTI, DISTT.- MUZAFFARPUR.

... .. Opposite Party/s

Appearance :

For the Petitioner/s : Sri Vindhya Keshri Kumar, Sr. Advocate
Sri Neeraj Kumar Alias Sanidh, Advocate
For the Opposite Party/s : Sri Prem Kumar Jha, A.P.P.

CORAM: HONOURABLE MR. JUSTICE SATYAVRAT VERMA
ORAL ORDER

- 4 13-10-2023
1. Heard learned Senior Counsel for the petitioner and learned A.P.P. for the State.
 2. By order dated 08.09.2023, a report was called from the Court of learned 6th Additional Sessions Judge-cum-Special Judge, POCSO Act, Muzaffarpur with regard to the stage of the case in connection with Brahampura P.S. Case No. 98 of 2021.
 3. The report till date has not been received.
 4. It has been submitted by the learned Senior Counsel for the petitioner that charges have been framed but for the last six months not a single witness has appeared in the case.
 5. Put up this case on 10.11.2023.
 6. The Court expects that by that time the report shall be received.

(Satyavrat Verma, J)

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